प्रक्रमक्षा सङ्घोदय : इसमें प्वाइंद खाफ सार्वेर क्या है।

भी मधु लिस्पे : सुनेगे तब पता चलेगा ।

MR. SPEAKER: By the time I listen and say, it is not a point of order, you would have said many things about it.

श्री मण्डु लिमयें : मैं संवैधानिक बात कहम्मा ।

धाध्यक्ष महोदय : जब संविधान बीच में धा जाना है तो बडी मुक्तिल हो जानी है।

श्री मधु लिसये श्राप निर्णय दे सकते हैं, श्रापको पूरा प्रधिकार है। सविधान श्रीर नियमो के बारे में जो भी व्यवस्था उठाई जाएगी उसका रिर्णय श्राप देगे।

मध्यक्ष महोदय . मिनिस्टर की स्टेटमेट के बाद न क्वेश्नन उठ सकता है ग्रीर न प्वाइट ग्राफ ग्रार्वर ।

श्री सब लिन्में प्याइट आफ ब्राइंट नहीं उठ सकेगः पर नहीं लिखा रचा है। ब्राप एकदम बदल जोरे हैं।

प्रश्यक्ष महोदयः बदलने जी नात्तनहीं है। कुछ देश नित्त की बार भी संप्रती पडती से।

भो मधु लिमसे में व्यवस्था राप्त्रण्य उठाता हूं। हमारे गतिधान के अवृत्यर नीतियों के बारे में मंत्री उप पदन के प्रति जिस्मेदार होता है। लेकिन फिल्टे दो साल में में देख रहा हूं कि हमारी कैंशिक नीति विदेश मंत्री के द्वारा नहीं लेकिन स्पेशन एक्सापन के द्वारा खाई जा रही है....

एक माननीय सदस्य वो माल मे तो भाप यहां हैं भी नहीं।

श्री सम् क्रिन्से : तो स्या क्रिटेश नीति बत्म हो गई। इडो़-सोवियत ट्रीटी, भारत-बंगला देश ट्रीटी और पाकिस्तान के साथ दो वो बार बातचीत हुई. उसमे हमारे कभी विदेश मंत्री नहीं थे। मत्रो का दायित्व होना चाहिय सदन के प्रिं। स्पेशन एतवायक ने बारे गे हर क्या कह सकने हैं? फारेन पालिसी के लिए फारेन मिनिस्टर है न कि स्पेशल एनवायज . . . (श्वापणान) जरा सोच समझ कर मेर इस प्रश्न पर ग्राप क्लिंग दे। यह प्रेजी-डेंगल मिस्टम नहीं, पालिमेंटरी मिस्टम हैं।

प्रध्यक्ष महोदय यह कहा लिखा है कि इस ारह का स्टेटमेट नहीं ग्रा भकता है ? किस कर में लिखा हुग्रा है ? सबैबानिक यह प्रश्न हो सकता है । रोज यह चलता है । मैंने मांचा था कि ग्राज कुछ माननीय सदस्या ने ग्रादत पूरी नहीं की । ग्राराम स कभी ता कार्रवाई चलनी चाहिये ।

श्री मबु लिथ्ये प्राप मालग दे। हनारे यहा पालिमें उसी शिस्टम है ने बीडेशल मिस्टम नहीं है।

MR SPEAKER: It is not a point of order. No ruling is involved in it. The rules say, the Speaker should ask that it might be laid, and all that. Don't make everything a question of privilege. Now, Shri F. A. Ahmed.

13.30 hrs.

STATEMENT RE. DROUGHT CON-DITIONS IN EASTERN U.P. AND BIHAR

THE MINISTER OF AGRICUL-TURE (SHRI F A. AHMED): Sir..

MR SPEAKER: Please lay it on the table of the House

भी सबू जिल्ला (बांका): भ्रष्टपक्ष महोदय, हम चाहते हैं कि संत्री महोदय अपने वक्तव्य को सुदन में पहें ! श्री सटल बिहारी वासपेशी (ग्वालियर) वह अपने वक्तब्य को पढें और फिर आप हमें उसमें से सवाल पूछने की इजाजत दें या आप कालिंग एटेन्शन नोटिस मंजूर कर लेते।

सम्पक्ष महोदय रूल्ज मे साफ लिखा है कि इस तरह जो मिनिस्टजं के स्टेटमेट दिये जाते हैं, उन पर क्वेश्चन नहीं फिये जा सक्ते हैं।

श्री भ्रटल बिहारी वाजपेसी यह भ्राइटम पेपर मे नही है।

स्रध्यक्ष महोदय भगर भ्राप इस पर डिसकशन करना चाहने हैं, तो भ्राप मोशन दीजिए ।

श्री भ्रटल बिहारी बाजपेयी हमने इण्डो-पाकिस्तान टाक्स के बारे में मांशन भेजा हुआ है।

**श्रध्यक्ष महोदय** मैं सोच रहाथाकि श्राज शान्ति रहेगी।

श्री मचु लिसये प्रध्यक्ष महोदय, कहा प्रशान्ति हुई है ? थोडा बहुन ना य करते ही हैं। प्रगर थोडा बहुन हो तो हमे ऐनराज नही है। जब ये बहुन ज्यादा हुल्लडवाजी करते हैं, तो हम ऐनराज करते है।

स्राच्यक महोदय जब भ्राग लगती है, तो शोडी जगह में लगती है। बाद में वह फैल जानी है।

श्री सबु लिसये प्रध्यक्ष महादय, भ्राप फायर क्रियेड का काम करते हैं।

SHRIF A AHMED Mr Speaker, Sir, the House had an occasion to discuss the drought situation in Bihar and Eastern UP, when I made a statement on the drought situation in the country on 24th July, 1973 As Honourable Members expressed anxiety on the drought situation prevailing in Eastern UP and Bihar

I visited Bihar on the 29th and 30th July, 1973, to make an on-the-spot study of the drought situation I could not visit U.P. on account of heavy rains on the 30th July in Varanasi

In Bihar, I flew over some of the drought-affected areas of Patna, Monghyr, Nawada and Gaya Districts and also went by car from Gaya to Barachatty and have had detailed discussions with the State Chief Minister and some of the other members of the State Council of Ministers, Leader of Opposition, some members of the State Assembly and senior officials

Bihar drought situation has considerably improved on account of the lains received during the last few days Earliei due to dry spell during most part of July, there nad been some damage to the standing crop of maize and to padly seeling as nesult of which transplantation paddy had also been affected salvaging operations for the standing crops and the intensification of the activities for growing of late paddy and maize and other alternative crops undertaken by the State Government m consultation with the officials of the Central Ministry of Agriculture will, it is hoped, enable the State Government to take full advantage of the recent rains to organise maximum possible production of kharif crops

The State Government has also drawn up necessary programmes for providing relief to the affected population by opening relief works, arranging drinking water supply, etc and is implementing them according to the requirements of the different areas

The Central Government is helping the State Government with the allotment of foodgrains to the maximum possible extent, keeping in view the stock position and requirements of the country as a whole. The State Government has also been advised to step up procurement operations and undertake steps for de-hoarding of stocks and to titghten up the public distribution system to improve the general availability of foodgrains in the State. It is proposed to depute a Central Team for making an onthe-spot study of the drought situation. Request for giving an ad-hoc assistance of Rs. 10 crores for organising relief is under consideration.

Hon'ble Members are aware that during the last few days there have been rains in Eastern U.P., where also on account of dry spell in the first half of July standing crops had been demaged to some extent. These rains have helped the situation considerably.

The State Government has undertaken necessary measures to provide relief to the people as also to increase production by taking maximum advantage of the recent rains. Necessary allotment of foodgrains is also being made to the State Government. A Central Team would be visiting the State from 2nd August to 4th August, 1973 to make on-the-spot assessment of the situation and make recommendations in regard to the scale of relief operations needed, etc.

Some Hon'ble Members, while pressing for acceptance of an adjournment Motion/Call Attention Notice on the drought situation in Bihar and Eastern U.P. on 31st July, 1973 in the House, referred to occurrence of starvation deaths in these States. While reports about the cases referred to by the Hon'ble Members have been called for from the State Governments, I may mention that in all cases where allegations of starvation deaths have come to our notice. State Governments have been requested to hold necessary enquiries into such cases as is the normal practice. In

all cases in which reports have so far been received from U.P. and Bihar, there has been no case of death due to starvation. I may also mention that no other State reported any case of occurrence of starvation death.

The Hon'ble Members would, therefore, appreciate that the situation is not at all alarming and has, in fact, improved with good rains having been received during the last few days m these areas. However, we are constantly in touch with the State Governments of Bihar and U.I., and I assure the House that all necessary steps to deal with the situation as it develops from time to time would be taken in consultation with the State Governments.

13.36 hrs.

The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Thirty-three Minutes past Fourteen of the Clock.

[MR DEPUTY-SPEAKER in the Chair]

SHRI S. M. BANERJEE (Kanpur): I would like to make a submission. As you are aware, in the other House also the question was raised by Shri Krishna Kant....

MR. DEPUTY-SPEAKER: Order, order.

SHRI S. M. BANERJEE: This is about victimisation of UNI employees.

MR. DEPUTY-SPEAKER: Order, order. 'You cannot refer to any proceedings in the other House except when it is a statement of government policy or something like that. Please do not do that.

SHRI S. M. BANERJEE: I do not want to refer to that.